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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	[Signature]
2.	KAMIL LOKHANDWALA	ADVOCATE	Respondent	[Signature]
3.	RUTVIK MODI	ADVOCATE	Respondent	R.H. Modi
4.	KIRAN SHAH	C.A.	Petitioner	Kiran Shah

ORDER

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Kamil Lokhandwala with Learned Advocate Mr. Rutvik Modi present for Respondents.

Learned Advocate Mr. Moiz Rafique i/b Privy Legal Services LLP filed Vakalatnama for Respondents.

List the matter on 09.01.2018.

[Signature]
**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.